

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 350 /252(3)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.08.2018**

Name of the Company: Himanshu Harshadbhai Patel
(Evacare Pharmaceuticals Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (3) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	PIYUSHH LUKTUKA	ADVOCATE	APPELLANT	
2.				

ORDER


Advocate Mr. Piyushh Luktuka is present for the Appellant.

The representation of the ROC is received.


The representation of the Income Tax Department is not received. The notice was issued on 03.08.2018, the representation is still awaited.

The appellant has already filed additional affidavit with regard to the income tax return since 2011-12 to till date and clarifying further its position with regard to a shell company and on unusual transaction made, if any, during the demonetisation period.

List the matter on 06.09.2018



MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 30th day of August, 2018



HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL